

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

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Original Application No. 1854 of 1993

M.P. Sinha : : : : : Applicant

Versus

Union of India : : : : : Respondents  
and Others

Hon'ble Mr. Maharaj Din, Member (J)

*to issue*  
The applicant has sought the relief for  
direction the respondents to make payment of leave salary  
for 203 days.

2. The applicant was appointed as a Railway  
Guard on 13.5.1957 in Asansol Division and in the year  
1962 he was transferred to Danapur Division and there-  
after from 01.1.1978 he was transferred to Mugalsarai  
Division and lastly he was retired on attaining the age  
of superannuation on 31.8.91. The applicant was enti-  
led to get leave encashment but, the same was not made  
paid to him despite his representations made to the respon-  
dents.

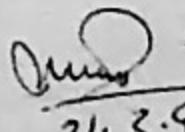
3. The respondents considered the first  
representation dated 21.12.91 (Annexure A-3) submitted  
by the applicant and replied the same vide letter dated  
08.10.1991 (Annexure A-2). The respondents in their re-  
ply have said that the amount of leave encashment could

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not be paid to the applicant and others because the record in this case was to be ~~reconstructed~~<sup>reconstructed</sup>. It is to be noted that bifurcation of Danapur Division from Mugalsarai Division took place in the year 1977 and Railway employees who had opted for Mugalsarai Division were absorbed there but, their complete service record was not sent. The respondents themselves have undertaken to ~~reconstruct~~<sup>reconstruct</sup> the record of leave encashment vide Annexure A-2, the undue delay in the matter has already been ~~passed~~<sup>caused</sup>.

4. In view of these facts and circumstances of this case, the application of the applicant is disposed of at admission stage with the direction to the respondents to ~~reconstruct~~<sup>reconstruct</sup> the leave record of the applicant and make the payment of leave encashment within a period of three months from the date of communication of this order. The application of the applicant is accordingly disposed of at admission stage.

  
21.3.94  
Member (J)

Dated 21<sup>st</sup> March, 1994

/M.M./